

JANUARY 19, 1976 Appropriation Bill, 1976

12.54 hrs.

**ASSAM SILLIMANITE LIMITED
(ACQUISITION AND TRANSFER
REFRACTORY PLANT) BILL***

**THE MINISTER OF STEEL AND
MINES (SHRI CHANDRAJIT YA-
DAV):** Sir, I beg to move for leave
to introduce a Bill to provide for the
acquisition and transfer of the right,
title and interest of the Assam Sil-
limanite Limited in respect of its
Refractory Plant and for matters
connected therewith or incident there-
to.

MR. SPEAKER: The question is:

"That leave be granted to intro-
duce a Bill to provide for the
acquisition and transfer of
the Assam Sillimanite Limited
in respect of its Refractory
Plant and for matters connec-
ted therewith or incidental
thereto"

The motion was adopted.

SHRI CHANDRAJIT YADAV: Sir,
I introduce the Bill.

12.03 hrs.

APPROPRIATION BILL, 1976*

**THE MINISTER OF STATE IN-
CHARGE OF THE DEPARTMENT
OF REVENUE AND BANKING
(SHRI PRANAB KUMAR MUKHER-
JEE):** Sir, I beg to move for leave to
introduce a Bill to authorise payment
and appropriation of certain further
sums from and out of the Consolidated
Fund of India for the services of the

financial year 1975-76.

MR. SPEAKER: The question is:

"That leave be granted to intro-
duce a Bill to authorise pay-
ment and appropriation of
certain further sums from
and out of the Consolidated
Fund of India for the services
of the financial year 1975-76".

The motion was adopted.

**SHRI PRANAB KUMAR MUK-
HERJEE:** Sir, I introduce the Bill.

I beg to move:

"That the Bill to authrise pay-
ment and appropriation of
certain further sums from
and out of the Consolidated
Fund of India for the services
of the financial year 1975-76
be taken into consideration"

MR. SPEAKER: The question is:

"That the Bill to authorise pay-
ment and appropriation of
certain further sums from
and out of the Consolidated
Fund of India for the serv-
ices of the financial year 1975-
76 be taken into considera-
tion."

The motion was adopted.

MR. SPEAKER: There are no
amendments I shall put all the
Clauses together to the vote of the
House.

The question is:

"That Clauses 2 and 3, the Sche-
dule, Clause 1, the Enacting
Formula and the Title stand
part of the Bill."

The motion was adopted.

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Extraordinary, Part II, Section 2 dated

†Introduced with the recommendation of the President.